

No.A-12023/5/2014-Ad.IV  
Government of India  
Ministry of Corporate Affairs

'A' Wing, 5<sup>th</sup> floor, Shastri Bhawan,  
New Delhi-110001  
Dated: 23 December, 2014.

To

1. Registrars Generals of All High Courts.
2. Secretaries to Government of India, All Ministries/Departments of the Government of India
3. All Chief Secretaries to the State Government/Union Territories.
4. All RDs/ROCs/OLs and officers in headquarters of Ministry of Corporate Affairs.
5. Secretary, Company Law Board.
6. Registrar, Competition Appellate Tribunal(CAT).
7. Secretary, Institute of Chartered Accountants of India (CAI), I.P Estate, New Delhi-110002.
8. Secretary, Institute of Cost Accountants of India (ICoAI), Sudder Street, Kolkata.
9. Secretary, Institute of Company Secretaries of India (ICSI), Institutional Area, Lodhi Road, New Delhi-110003.
10. Secretary, CCI

**Sub: Filling up one post of Member (Judicial) and one post of Member (Technical) in the Company Law Board- inviting applications for.**

Sir,

I am directed to state that applications are invited in the format given in Annexure-I for the following posts of Member, Company Law Board in the pay scale of Rs.67000-Rs. 79000/- pm (annual increment @ 3%) plus allowances as admissible. :-

- (i) **Judicial Member-01 (one) post (Unreserved)**
- (ii) **Technical Member-01 (one) post (Unreserved)**

The selected candidates will be required to serve at CLB Benches at any of the four places viz. Delhi, Mumbai, Kolkata and Chennai depending on the requirement and would have no choice of station.

2. As per the Company Law Board (Qualifications, Experience and Other Conditions of Service of Members) Rules, 1993 as amended time to time, a person shall not be qualified for appointment as **Judicial Member** unless he/she:-

- (a) has, for at least ten years, held a Judicial Office in the territory of India; or
- (b) has, for at least ten years, been an Advocate of High Court, or has partly held judicial office and has been partly in practice as an Advocate for a total period of ten years; or
- (c) is, or has been, a Member of the Central Company Law Service (Legal Branch)/ Indian Company Law Service (Legal Branch) and is holding, or has held a post in Senior Administrative Grade in that service for at least three years; or
- (d) is, or has been, a Member of the Indian Legal Service and is holding, or has held a post in Grade-I of that service for at least three years.

3. A person shall not be qualified for appointment as **Technical Member** unless he/she:-

- (a) is, or has been, a Member of the Central Company Law Service (Accounts Branch)/Indian Company Law Service (Accounts Branch) and is holding, or has held, a post in Senior Administrative Grade in that service for at least three years; or
- (b) is, or has been, a Joint Secretary to the Government of India under the Central Staffing Scheme or any other post under the Central Government carrying a scale of pay which is not less than that of Joint Secretary to the Government of India, for at least three years and has adequate knowledge and experience in dealing with the problems relating to Company Law; or
- (c) is, or has been, for at least fifteen years in practice as a Chartered Accountant under the Chartered Accountants Act, 1949 (38 of 1949); or
- (d) is, or has been, for at least fifteen years in practice as a Cost accountant under the Costs and Works Accountants Act, 1959 (23 of 1959); or
- (e) has, for at least fifteen years, working experience as a Secretary in whole time practice as defined in clause (45A) of section 2 of the Companies Act, 1956 (1 of 1956) and is a Member of the Institute of Company Secretaries of India constituted under the Company Secretaries Act, 1980 (56 of 1980).

4. A person shall not be eligible for appointment as Member unless he/she has completed **the age of 45 (forty five years)** as on the last date of receipt of application.

5. Every Member shall hold office till he/she attains **the age of sixty-two years** or till the **constitution and operationalization of the National Company Law Tribunal (NCLT)**, whichever is earlier. Therefore, only those person shall apply, **who are below the age of 62 years** on the last date of receipt of application.

6. Person selected, if already in Government Service, will have to seek retirement before he/she is appointed as Member, Company Law Board.

7. The persons selected will have to be declared medically fit by a Medical Board to be constituted by the Central Government for the purpose, unless he/she has already been declared fit by the equivalent authority.

8. Applications of the persons already in Government Service should be forwarded through proper channel. The forwarding authorities should also certify the relevant details of the candidate in the format given in **Annexure-II**). The forwarding authorities should enclose the up-to-date Confidential Report Dossiers of the applicant for the last five years i.e. from 2009-10 to 2013-14.

9. Applications in the format given in **Annexure-I** duly completed should reach to Shri R. K. Pandey, Under Secretary, Ministry of Corporate Affairs, Room No. 526, 'A' Wing, 5<sup>th</sup> Floor, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi – 110001 by 16<sup>th</sup> January, 2015. The application may also be downloaded from the Ministry's website at [www.mca.gov.in](http://www.mca.gov.in) and Company Law Board's website at [www.clb.gov.in](http://www.clb.gov.in)

Yours faithfully,



23-12-14  
(R. K. Pandey)

Under Secretary to the Govt. of India

(Copy to: E-GOV CELL for uploading this 6 page circular in MCA website and CLB website.)